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Title: Need to file a FIR against Uber company and demand for trial of cases of sexual assault and rape in fast track courts.

SHRIMATI P.K. SHREEMATHI TEACHER (KANNUR): I would like to bring a serious issue to the notice of the House. I am not describing the issue. It is reported that the driver who is the rapist has been arrested but this clearly is not enough. Delhi Police and the Transport Department have clearly not learnt any lessons from last year's incident and such cabs and companies violate all rules like identity cards and verification of drivers. This state of affairs cannot be allowed to continue.

The Delhi Police should immediately file a FIR against this company Uber since it has indulged in a severe breach of public trust.

I demand that in future all cases of sexual assault and rape should be tried in Fast Track Courts.

I would also urge upon the Government to ensure security of women in public places and the Government must send out a strong message of zero tolerance on cases of violence against women.